

[Shri Jyotirmoy Bosu]

This means that our august Houses were and are under great pressure and influence of the Government of Soviet Russia. Parliament is sovereign and independent and to describe it as acting under pressure and influence of a foreign government is defamatory, derogatory and dangerous. Nothing more contemptuous could be said.

I wish to raise this issue today and I request to refer it to the Privileges Committee for sitting in judgment over it.

MR. SPEAKER: So many comments have been made about this House. It has been mentioned that there are so many lobbies. But as the practice goes, before I give my consent, I would be sending this to the paper for their reply. I do not want to go any further now. This only shows that Mr. Jyotirmoy Bosu is back in the House.

SHRI JYOTIRMOY BOSU : I have given you the clipping of the paper. Once the reply is received, I hope you will kindly allow us to raise the privilege motion. It has been read by 5 lakhs of people in West Bengal.

MR. SPEAKER : I will have to study it.

श्री सरजू पांडे (गाचीपुर) : अध्यक्ष महोदय, मैंने आप को एक परचा लिखा था। मुझे एक मिनट के लिए समय दे दीजिए।

अध्यक्ष महोदय : जब तक आप को बुलाया नहीं जाता तब तक इस तरह से आप क्यों खड़े हो जाते हैं ? (व्यवधान) नहीं, मैंने आप को इजाजत नहीं दी है।

इतने ज्यादा मोशन आने शुरू हो गए हैं कि मेरे लिए और कोई तरीका नहीं है, इस के लिए लिमिट करना पड़ेगा।

12:30 hrs.

#### PAPERS LAID ON THE TABLE

##### REPORTS OF LAW COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to lay on the Table—

(1) A copy of the Forty-ninth Report of the Law Commission on the proposal for inclusion of agricultural income in the total income for the purpose of determining the rate of tax under the Income-tax Act, 1961. [Placed in library. See No. LT—4996/73].

(2) A copy of the Fiftieth Report of the Law Commission on the proposal to include persons connected with public examinations within the definition of "public servant" in the Indian Penal Code. [Placed in Library. See No. LT—4997/73]

PETROLEUM & NATURAL GAS (2ND AMDT). RULES AND REVIEWS & ANNUAL REPORTS UNDER COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : I beg to lay on the Table—

(1) A copy of the Petroleum and Natural Gas (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 398 in Gazette of India dated the 14th April, 1973, under section 10 of the Oilfields (Regulation and Development) Act, 1948. [Placed in library. See No. LT—4998/73].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.

(i) (a) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1971-72.

(b) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

[Placed in library. See No. LT—4999/73].

(ii) (a) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1971-72.

(b) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1971-72 along